

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 16

IA No. 173/2021, IA No. 177/2021
In
CP(IB) No. 366/Chd/Hry/2018
(Admitted)

Under Section 7 & 19(2), & 33(1), IBC 2016

In the matter of:-

Jatinder Verma & Ors.

...Petitioner/ Financial Creditor

Vs.

Vatsin Infrastructure Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. V.K. Mahajan, Advocate for the applicant in IA Nos. 173/2021 and
177/2021.

IA No. 173/2021 and 177/2021

A date is requested by learned counsel for the applicant on the ground that one last opportunity be granted for finalizing the settlement, which is stated to be at final stage. List the matter on 13.04.2023.

-sd-
(Ajai Das Mehrotra)
Member (Technical)

-sd-
(Harnam Singh Thakur)
Member (Judicial)

March 10, 2023
SM